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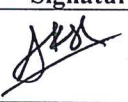
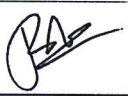
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 10.09.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) NO. 448/9/HDB/2018
NAME OF THE COMPANY	N.A.M Expressway Ltd
NAME OF THE PETITIONER(S)	Automark Industries Private Limited
NAME OF THE RESPONDENT(S)	N.A.M Expressway Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
CS Akshay Paranjayee	PCS	966571551	
CS Rohit Jain	PCS	8830 977 465	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Adv. Avinash Desai	Adv.		
Adv. K. Jashwanth Rao	Adv.	8008286665	

Adv. Avinash Desai &
Adv. K. Jashwanth Rao

for N.A.M.

8008286665

K-Jashwanth

ORDER

Learned PCS Mr.Akshay P and Mr.Rohit Jain present for Petitioner. Learned counsel Mr.Avinash Desai and Mr.K.Jashwanth Rao present for Respondent.

Petitioner not complied with the direction dated 23.08.2018.

Mr. Jashwanth Rao filed vakalat for Respondent.

Petitioner/Operational Creditor filed memo seeking permission to withdraw the petition.

Permission is granted.

Petition is disposed of as withdrawn.


MEMBER JUDICIAL